

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 908 of 2020

IN THE MATTER OF:

Hero Fincorp Ltd.

....Appellant

Vs

Liquidator of TAG Offshore Ltd.

....Respondent

Present:

**For Appellant: Mr. Prathamesh Kamat, Mr. Shantanu Singh and
Mr. S.K. Mehta, Advocates.**

**For Respondent: Mr. Amir Arsiwala and Mr.Dhrupad Vaghani,
Advocates.**

ORDER
(Through Virtual Mode)

16.02.2021: The learned Counsel for the Appellant seeks and is granted extension of time by one week to file rejoinder. Short written submissions not exceeding three pages supported by relevant case laws, may also be filed within the same time.

List the Appeal on 5th March, 2021.

Interim order to continue.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

Ash/GC